

Rs. 10 crores has not yet been reimbursed as a result of which the financial institutions are not releasing Bridge Loan to entrepreneurs against capital subsidy;

(b) if so, by when Government will release these arrears so as to save the industries from crisis; and

(c) whether this amount will be paid along with interest?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (c) The Central Investment Subsidy is first disbursed to the eligible units by the State Governments/Union Territories. The Central Government only reimburses the subsidy amount after the State Governments/Union Territories perfer their claims. As on 23-3-1990, claims amounting to Rs. 6.02 crores received from the Government of Goa are pending reimbursement. These will be reimbursed as and when funds become available and subject to their being found eligible for payment. There is no provision for payment of interest on reimbursements made under the Scheme.

#### STATEMENT BY MINISTER

Correcting the reply given in the Rajya Sabha on the 29th March, 1989 to Unstarred Question 3400 regarding delayed/cancelled flights of National Airlines.

THE MINISTER OF CIVIL AVIATION (SHRI ARIF MOHD. KHAN): Sir, I beg to lay on the Table a statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 29th March, 1989 to Unstarred Question 3400 regarding delayed/cancelled flights of National Airlines.

#### PAPERS LAID ON THE TABLE

SHRI SURESH KALMADI (Maharashtra): Value-based politics has come

to Goa... Mr. George Fernandes has gone to Goa and toppled the Government there... (Interruptions)

(The Deputy Chairman in the Chair)

THE DEPUTY CHAIRMAN: Wait a minute. Papers to be laid on the Table. Shri Ajit Singh.

I. Report and Accounts (1988-89) of the Chandigarh Industrial and Tourism Development Corporation Limited, Chandigarh and related papers.

II. Report and Accounts (1988-89) of the Mining and Allied Machinery Corporation Limited, Durgapur and related papers.

III. Report and Accounts (1988-89) of the Indian Plywood Industries Research Institute, Bangalore and related papers.

IV. Report and Accounts (1988-89) of the Process-cum-Product Development Centre, Meerut and related papers.

V. Report and Accounts (1988-89) of the National Council for Cement and Building Materials, New Delhi and related papers.

VI. Notifications of the Ministry of Industry (Department of Company Affairs).

VII. Draft notification exempting Hindustan Aeronautics Limited, Bangalore from the provisions of clause (e) of sub-section (1) of Section 217 of the Companies Act, 1956. . . . .

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): Madam, I lay on the Table—

(I) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—